
(2021) 01 TDSAT CK 0020

In the Telecom Disputes Settlement And Appellate Tribunal

Case No : Cyber Appeal 11 Of 2020

Mahanagar Telephone Nigam Ltd

APPELLANT

Vs

Mr. Hasmukh Gala And Ors

RESPONDENT

Date of Decision : 21-01-2021

Acts Referred:

Citation : (2021) 01 TDSAT CK 0020

Hon'ble Judges : Shiva Kirti Singh, CP

Bench : Single Bench

Advocate : Chandan Kumar, Manoj Bhatt, Manish Shanker Srivastava, Sohiti Choudhary

Judgement

Learned counsel for the appellant has pressed M.A. No. 264 of 2020 seeking condonation of delay of about 224 days in filing this appeal. The

pleadings in the application do not refer to any order of the Hon'ble Supreme Court granting extension of limitations in all the matters including filing in

this Tribunal. The submissions are based largely upon such order and that the entire lock down period is covered by the order of the Supreme

Court. Learned counsel has taken the other side by surprise and that can not be permitted. However, in the interest of justice, he is granted an

opportunity to place before this Tribunal the orders of the Supreme Court and any other material including continuation of lock down period to

support his case. Since the appellant has taken a very casual approach in the matter, it is with reluctance that objections of the other side that no

further opportunity be granted is over-ruled. However, the relevant materials should be produced within one week.

It is noted that respondent nos. 1,2 and 3 have appeared through counsel and they have vehemently opposed the application and prayed for disposal

of the appeal.Â Respondent no. 4 has sent a letter dated 14.1.2021 explaining its stand in very brief.Â For the present, that letter is taken as reply of

respondent no. 4.Â Let a copy of that letter be communicated/sent to learned counsel for appellant as well asÂ learned counsel for respondent nos.

1,2 and 3 for records.Â The Appellant should, thereafter get the letter translated from Marathi to English and make it available at an early date, in any case, within four weeks.

Post the matter under the same head on 1.2.2021